



2026:DHC:4692-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 7297/2026, CM APPL. 35683/2026, CM APPL.
35684/2026 & CM APPL. 35767/2026

UNION PUBLIC SERVICE COMMISSIONPetitioner
Through: Mr. Naresh Kaushik, Sr. Adv.
with Mr. Vardhman Kaushik and Mr. Anand
Singh, Advs.

versus

NIVEDIKA OJHA AND OTHERSRespondents
Through: Mr. Saaket Jain, Ms. Shivangi
Anand and Mr. Ankur Singhal, Advs.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)
22.05.2026

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C. HARI SHANKAR, J.

1. Mr. Naresh Kaushik, learned Senior Counsel for the petitioner very fairly submits that he is agreeable to a disposal of this writ petition with a direction to the Central Administrative Tribunal¹ to expedite disposal of OA 1119/2026.

2. In that view of the matter, we dispose of this writ petition without expressing any opinion on the merits of the controversy, with a request to the Tribunal to take up the matter for final hearing on 30 July 2026 or on an earlier date thereafter as is possible.

¹ "the Tribunal", hereinafter



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3. Neither side would be entitled to seek any adjournment from the Tribunal on the said date.
4. We request the Tribunal to dispose of the matter as expeditiously as possible.
5. We clarify that we have not expressed any opinion on the merits of the dispute between the parties.
6. The writ petition is, accordingly, disposed of.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

MAY 22, 2026/gunn